## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

## CP No.111/ND/2016 RT CP No.150/Chd/Hry/2017

In the matter of:

M/s Atlas Cycles (Haryana) Ltd.

....Petitioner.

Present:

Mr.Sudhir K.Makkar, Senior Advocate with Mr.S.P.Singh

Chawla, Advocate for the petitioner.

Mr. Anand Chhibbar, Senior Advocate with Mr. Gaurav Mankotia, Advocate for Sonepat Unit of the petitioner

company.

Mr.R.K.Sharma, Mr.Harinder Singh and Mr.Mangal Singh,

depositors in person.

Mr.R.K.Sharma representing himself and for his wife Ms.Vidya Sharma and son Rigved Sharma, Harinder Singh and Mangal Singh, whose names have been mentioned in the previous order dated 27.10.2017, have stated that their grievance has still not been redressed. In the previous order dated 27.10.2017, there was a clear direction to Sonepat Unit of the petitioner company to clear the grievances, which these persons had raised and to clarify the stand by way of affidavit by the next date which was 19.12.2017, but despite the expiry of about three months, no such compliance affidavit giving the clarification has been filed.

The petitioner company has filed the supplementary affidavit on behalf of the petitioner company along with the documents. Copy of the same has been supplied to Mr.Gaurav Mankotia representing the Sonepat Unit. The matter be now listed on 23.02.2018 for hearing with a direction to Mr.Vikram Kapoor, the President of the Sonepat Unit of the company to appear in person on the next date to show cause as to why the

compliance affidavit was not filed for proceeding further in the matter and

to bring the record of compliance of the directions along with the affidavit in

terms of the order dated 27.10.2017. The response to the additional

affidavit filed today be filed at least two days before the date fixed with

advance copy to the counsel opposite.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

January 24, 2018.

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